

Very often, the standard and the quality of articles supplied to them the second time was not the same as that of the first supply was. May I know what precautions are being taken to remedy these defects?

**Shri Manubhai Shah:** I shall divide the question into two parts. As far as delay is concerned, I can say that the complaint is not very true. What the hon. Member says in regard to quality is partly correct. The quality of the small scale industry products does not conform to the same standard which we have once exported. That is why we have instituted what is called certification, marking and quality marking scheme and we hope that this scheme will improve matters in course of time.

श्री प० सा० बाबूवाल क्या मैं जान सकता हूँ कि ग्रामोद्योग और खादी बोर्ड को भारत सरकार की ओर से जो सहायता दी जाती है, उससे बुनकरों को कितना फायदा पहुँच रहा है ?

श्री मनुभाई शाह जो फायदा है, वह सेल्फ-एम्प्लॉइड आदमियों को ही मिलता है । सरकार इंडस्ट्री को जो सहायता देती है, वह इसी वजह से देती है कि उस में काम करने वाले को फायदा पहुँचे ।

श्री प० सा० बाबूवाल . क्या सरकार को मालूम है कि अब बुनकरों को पहले से भी कम कीमत मिलता है और जो मुनाफा होता है, उस को खादी बोर्ड वाले अपनी अवस्था में ही खर्च कर देते हैं ?

श्री मनुभाई शाह . यह बात तो मैं ने पहली दफा सुनी है । जो इन्फार्मेशन हमारे पास आती है, जहाँ जहाँ हम जाते हैं, वहाँ हम देखते हैं कि हर एक जगह छोटे छोटे कारखानों में काम करने वाले आदमी—चाहे वे खादी का काम करते हों या हैंडलूम का काम करते हों—सरकारी कर रहे

हैं, उन का इजाफा हो रहा है और सम्बन्ध भी बढ़ रही है ।

श्री प० सा० बाबूवाल : क्या मंत्री महोदय इस सम्बन्ध में कमीशन नियुक्त कर के जांच करवायेंगे ?

**Mr. Speaker:** The hon. Member may go and see. We want a commission for everything.

**Building for Comptroller and Auditor General's Office**

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\*1389. { Shri Vasudevan Nair:  
Shri Kunhan:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the new building intended for the office of the Comptroller and Auditor General of India has been completed;

(b) if so, when;

(c) the amount spent on the building;

(d) whether the building has been occupied; and

(e) if not, the reasons therefor?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) No, Sir; not in all respects.

(b) Does not arise.

(c) Rs. 9,61,000 so far.

(d) No, Sir.

(e) The building is not complete in all respects.

**Shri Vasudevan Nair:** Is it true that the Comptroller and Auditor-General had objected to shifting to that building on the ground that work in regard to the air-conditioning of the building has not been completed?

**Shri Anil K. Chanda:** I am not aware of that. But, the building requires another couple of months to be completed and we are informed that the office will move to that building after it is completed.

**Shri Punnoose:** We are told that the building is not complete in all respects. Can the hon. Minister clarify what this means?

**Shri Anil K. Chanda:** There had been some subsequent requisitions by the Auditor-General such as a strong room for the cashier, built-in cabinets, partition in rooms, booth for the receptionist, cycle shed, etc. It will take about a couple of months for this building to be completed.

**Shri Shree Narayan Das:** May I know whether, since this estimate was made there has been an increase due to the rise in prices in the estimate for the construction of the building and if so the extent of the rise due to the expansion of the building?

**Shri Anil K. Chanda:** Yes, Sir. There has been some increase from the original estimates, partly due to the fact that a deeper foundation had to be laid for the building. The original estimate, I believe was Rs 10,49,000 and I think it would require a little over Rs. 12 lakhs for the building to be completed.

#### Firing by Portuguese Troops on Indian Patrol

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- \*1390. { **Shri Raghunath Singh:**  
**Shri Sonavane:**  
**Shri N. R. Munisamy:**  
**Shri Hem Barua:**  
**Shri D. C. Sharma:**  
**Shri Bishwanath Roy:**  
**Shri Fatehsinh Ghodasar:**  
**Shri Achar:**  
**Shri Jadhav:**

Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Portuguese troops fired at an Indian Patrol on the Terekhol border near Goa on the 14th August, 1957 and on the Daman border on the 15th August, 1957;

(b) the loss of life or injury to Indian patrol;

(c) whether it is also a fact that the Portuguese aircrafts landed in

Daman after flying over Indian territory on the 15th August, 1957; and

(d) if so, the action taken in the matter?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) Yes. Reports have been received that Portuguese troops fired on Indian patrols near the Terekhol border on the night of August 14/15 and on the Daman border on the night of the 15th August.

(b) There was no loss of life or injury on the Indian side.

(c) No such air violation has been reported.

(d) A strong protest is being sent to the Portuguese authorities.

**Shri Raghunath Singh:** May I know whether there was a virtual martial law on Independence Day in Goa and Daman?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I suppose there is virtual martial law there in other days also.

**Shri D. C. Sharma:** Is it not a fact that very recently a very disastrous accident took place, on the 31st August, and an Indian national was run over by a jeep several times by the Portuguese army, and ultimately he died?

**Mr. Speaker:** After being run over several times, still he was living?

**Shri Hem Barua:** May I know if Government are aware of the fact that the Daman frontier is being reinforced with white and Negro troops by the Portuguese Government following the Independence Day incident?

**Shri Jawaharlal Nehru:** The supplementary question asked by Shri D. C. Sharma relates to some incident supposed to have taken place on the 31st August—not the date mentioned in the question. As a matter of fact, many hon. Members have given notices in regard to that and I believe I will be making a statement